

- (a) A statement showing reasons for delay in laying the above Report.

[Placed in Library. See No. LT—2745/78]

STATEMENT OF ACTION TAKEN BY GOVERNMENT ON ASSURANCES ETC.

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND PAR-

(1) Statement No. X

(2) Statement No. VIII

(3) Statement No. XI

(4) Statement No. VII

(5) Statement No. VI

(6) Statement No. VII

(7) Statement No. I

[Placed in Library. See No. LT—2746/78]

ACCOUNTS OF POST-GRADUATE INSTITUTE OF MEDICAL EDUCATION AND RESEARCH CHANDIGARH FOR 1976-77 AND FOOD ADULTERATION (FOURTH AMENDMENT) RULES 1978

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI JAGDAMBI PRASAD YADAV): I beg to lay on the Table:

- (1) A copy of the Certified Accounts (Hindi and English versions) of the Post-graduate Institute of Medical Education and Research, Chandigarh, for the year 1976-77 together with the Audit Report thereon, under sub-section (4) of section 18 of the Post-Graduate Institute of Medical Education and Research, Chandigarh Act 1966. [Placed in Library. See No. LT—2747/78.]

- (a) A copy of the Prevention of Food Adulteration (Fourth Amendment) Rules, 1978 (Hindi and English versions) published in Notification No. G.S.R. 393(E) in Gazette of India dated the 4th August, 1978, under sub-section (2) of section 23 of the Prevention of Food Adulteration Act, 1954. [Placed in Library. See No. LT—2748/78].

SHRI K. LAKKAPPA (Tumkur): Mr. Deputy Speaker, Sir, I am seeking your permission to say something regarding item 9(a) i.e., laying on the Table of the House a copy of the Prevention of Food Adulteration (Fourth Amendment) Rules 1978. There are certain laws which are in existence and under the existing laws, certain action can

LIAMENTARY AFFAIRS (SHRI LARANG SAI): I beg to lay on the Table the following statement in (Hindi and English versions) showing the action taken by the Government on various assurances, promises and undertakings given by the Ministers during the various sessions of Lok Sabha:—

Fifteenth Session, 1976

Fifth Lok Sabha

First Session, 1977

Second Session, 1977

Third Session, 1977

Fourth Session, 1978

Fourth Session, 1978

Fifth Session, 1978

Sixth Lok Sabha

be taken. I have brought it to the notice of the Health Minister time and again on the floor of this House, about the manufacture of soft drinks only 'Thums Up' by certain manufacturer's of Parley Group; they are not looting crores of rupees by cheating the Government, but at the same time there are cases of food adulteration against them, which have been proved. This is very relevant here. Therefore, I want an assurance from the hon. Minister that he will take action against them on that basis. Otherwise, there is no use of laying all these things on the Table of the House.

MR. DEPUTY SPEAKER: Mr. Zulfiqarullah.

NOTIFICATION UNDER CENTRAL EXCISE RULES, 1944 AND REPORT OF COMPTROLLER AND AUDITOR GENERAL OF INDIA FOR 1978

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI ZULFIQUARULLAH): I beg to lay on the Table:

- (1) A copy of Notification No. G.S.R. 430(E) (Hindi and English versions) published in Gazette of India dated the 26th August, 1978 together with an explanatory memorandum regarding exemption to corrugated board from excise duty, issued under the Central Excise Rules, 1944. [Placed in Library. See No. LT—2749/78].

- (2) A copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India for the year 1978—Union Government (Commercial)—Part I—Introduction, under article 151(1) of the Constitution. [Placed in Library. See No. LT—2750/78].